

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.1 - IA/712(AHM)2024  
in  
**C.P.(IB)/168(AHM)2023**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Central Bank of India  
V/s

Anirudha Bhuwalka PG to AMW Auto Component Ltd

.....Applicant

.....Respondent

**Order delivered on: 02/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Rakesh Gupta, Adv. Ms. Geeta Toraskar, Adv.  
For the Respondent :

**ORDER**

**IA/712(AHM)2024**

Ld. Counsel for the Resolution Professional submitted that they have filed report. Ld. Counsel for the applicant is directed to serve copy of report upon personal guarantor, other respondents including financial creditors through post.

List for further consideration on 03.06.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**